

ting of a TV serial is decided only after the Producers make available to Doordarshan the requisite number of episodes and the same are considered suitable for telecast by the Committee set up for the purpose.

**Loss to Indian Workers in Kuwait
Due to Fall in value of Dinar**

2618. SHRI S. KRISHNA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether the value of Dinar of Kuwait has come down to just Rs. 5.50;

(b) if so, the details thereof;

(c) whether this has caused great loss to the Indian workers working in Kuwait; and

(d) if so, the total estimated loss likely to be suffered on this count?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Following the unsettled conditions in the Middle East, it has been reported that internationally banks are not accepting Gulf currencies, including Kuwaiti Dinar. Although various rates have been reported unofficially, the absence of an exchange market for the Kuwaiti Dinar and absence of quotations, the official data on present value of Dinar in terms of rupees are not presently available.

(c) and (d) While it is true that Indian workers in Kuwait might have suffered loss due to non-encashability of the Kuwaiti Dinars abroad, it is not possible to estimate the magnitude of the loss. With a view to alleviating the problem encountered by non-resident Indians returning from Gulf countries in encashment of currency notes demoninated in Gulf currencies viz., Kuwaiti Dinar, Bahrain Dinar, Omani Riyals, Saudi Riyals and UAE Dirhams, the exchange counters of Authorised Dealers at the international airports have been authorised by the Reserve Bank of India to permit conversion facility for these currencies equivalent upto Rs. 5000 per passport.

Assistance for Development of Tourism in Gujarat

2619. SHRI JAYANTILAL VIR-CHANDBHAI SHAH: Will the Minister of TOURISM be pleased to state:

(a) whether Gujarat Government has submitted any proposal to Union Government seeking financial assistance for the development of tourism in the State during the last two years;

(b) if so, the details thereof;

(c) whether these proposals have been considered and funds sanctioned by Union Government; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b) The following proposals have been approved by Department of Tourism, Government of India during 1989-90:—

1. Construction of 5 Nos. 'A' Type cottages, 5 Nos. 'B' Type cottages at Saputara Hill.
2. Wayside amenities at Rajkot and Vapi.

A list of the prioritised schemes for the year 1990-91 in consultation with the State Government of Gujarat, is as follows:

- (a) Yatri Niwas at Palitana.
- (b) Tourist Complex at Somnath, Ukai Lake and Ubharat.
- (c) Wayside amenities at Anand, Ambaji including construction of 8 rooms and at Harsehad.
- (d) Watersports equipment.
- (e) Tented accommodation for fairs and festivals including publicity.
- (f) Financial assistance to hold Kite Festival.
- (g) Publicity and prizes for Navratra Festival.

(c) and (d) The funds sanctioned by the Department of Tourism, Government of India are as under:—

Sl. No.	Name of the project	Amount sanctioned	Amount released
1	2	3	4
			(Rs. in Lakhs)
1.	Construction of 5 Nos. 'A' Type cottages, 5 Nos. 'B' Type cottages at Saputara Hill	15.96	5.00
2.	Wayside amenities at Rajkot. . . .	16.50	5.00
3.	Wayside amenities at Vapi. . . .	15.18	5.00

The Government of Gujarat has not submitted detailed project reports along with estimates for the prioritised projects/schemes for 1990 so far and therefore it is difficult to quantify the financial assistance.

Appointment of Standing Counsels

2620. SHRI A.K.A. ABDUL SAMAD:

SHRI HUKUMDEO NARAYAN YADAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Union Government have appointed Standing Counsels to handle the cases on their at various levels;

(b) if so, the total strength of such Standing Counsels and the mode of their appointment;

(c) their actual strength as on 1 April, 1990;

(d) whether due representation has been given to Scheduled Castes, Scheduled Tribes, Backward Classes and women among them;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) to (f) The total strength of Standing Counsel appointed upto 1st April, 1990 is 136, which includes 8 women counsel. They are appointed on the basis of their legal ex-

perience and standing at the bar. No separate details are maintained about the number of counsel belonging to Scheduled Castes, Scheduled Tribes and Backward Classes.

Hindi Feature Film 'Kali-Basti'

2621. SHRI RAMJILAL SUMAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received representations from Delhi Scheduled Castes Welfare Association and Dr. B.R. Ambedkar Vichar Manch, Delhi regarding Hindi feature film 'Kali Basti' which contained derogatory dialogue against a Dalit community; and

(b) if so, the action taken by Government to delete the derogatory dialogues?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b) Government received representations from the Delhi Scheduled Castes Welfare Association about the derogatory dialogue in the film KALI BASTI (Hindi). Under section 6 of the Cinematograph Act 1952 (37 of 1952), the Central Government has, on 29-3-89, after necessary enquiry, ordered deletion of the derogatory dialogue.

Alleged Irregularities against Chairman-cum-Managing Director of Mangnese Ore India Limited.

2622. SHRI SURYA NARAYAN SINGH: Will the Minister of STEEL AND MINES be pleased to state: